(b) No, Sir.

(c) Question does not arise.

(d) Government have no such infomation.

Ban on Meetings in Chanakyapuri and Teen Murti Areas

3965. SHRI B. K. DASCHOWDHURY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether holding of public meetings, processions and demonstrations was banned for two months in Chanakyapuri and Teen Murti areas in New Delhi in the month of February, 1969; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(a) The order was passed on 2nd February, 1969 by the Additional District Magistrate under section 144, Cr. P. C. as he was of the opinion that there was sufficient ground for proceeding under that section to prevent obstruction to traffic, annoyance to the residents, danger to human life and safety and disturbance of public tranquility.

मंत्रालयों, विभागों के अधीन खोले गये नये कार्यालय

3966. **श्री रघुवीर सिंह शास्त्री :**
श्री बाल्मीकी चौधरी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1966 से 1968 तक विभिन्न मंत्रालयों/विभागों के अधीन कितने नये कार्यालय खोले गये;

(ख) उनमें से कितने कार्यालयों के नाम हिन्दी में अथवा अन्य भारतीय भाषाओं में रखे गये;

(ग) जिन कार्यालयों के नाम केवल अंग्रेजी में रखे गए हैं उनके नाम भारतीय भाषाओं में न रखे जाने के क्या कारण हैं; और

(घ) ऐसा न किये जाने के क्या कारण हैं जबकि इस सम्बन्ध में भारत सरकार के आदेश थे तथा इस बारे में अब क्या कार्यवाही करने का प्रस्ताव है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (घ). जिन मंत्रालयों/विभागों से सूचना प्राप्त हो चुकी है उनके सम्बन्ध में एक विवरण सदन के समा पटल पर रखा जाता है । [पुस्तकालय में रख दिया गया । देखिये संख्या LT-441/69] अन्य मंत्रालयों/विभागों से प्राप्त होने के बाद सूचना सदन के समा पटल पर रख दी जायेगी ।

Special Pay to Manipur Employees

3967. SHRI M.MEGHACHANDRA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2465 on the 2nd August, 1968 and state :

(a) whether the matter regarding the grant of special pay and house rent allowance to the employees of the Manipur Government posted in the disturbed areas of Manipur has been finalised;

(b) if so, the allowances in detail; and

(c) if the reply to part (a) above be in the negative the reasons for the delay in finalising the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The matter is still under examination in view of recent orders of the Government of Nagaland sanctioning dearness allowance to their employees.